

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 482/93

Thursday, the tenth day of February, 1994

MR. N. DHARMADAN MEMBER (JUDICIAL)

MR. S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

1. Valsala Haridas w/o G.K. Haridas
B4(4) Telecom. Quarters, Kallepulli P.O.
Palghat-5
2. Sulikha K.K. d/o K.A. Khadir
Aged 36 years, Kudilil House,
South Vellaripilli P.O.
Sreemoolanagaram, Aluva
3. Umayamma M., d/o P.B. Panicker
Telecom. Assistant, Office of the
Telecom District Manager, Kottayam
Hari Vihar, S.H. Mount Post,
Kottayam-686 006
4. Prasanna M. Nair w/o S.N.M. Nair
Telecom Office Assistant, Office of
the Telecom District Manager, Kottayam
Chandramangalam, Amalagiri, Kottayam

Applicants

By Advocate Mr. M.R. Rajendran Nair

vs.

1. Union of India represented by Secretary
to Government, Ministry of Communications
New Delhi
2. The Chairman, Telecom Commission,
New Delhi
3. Chief General Manager, Telecom.
Kerala Circle, Trivandrum

Respondents

By Mr. Mathew G. Vadakkal, ACGSC

OUR DECISION

N. DHARMADAN

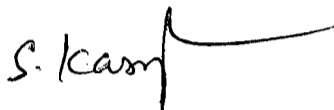
Learned counsel for applicants submitted that similar issue was considered by this Tribunal in O.A. 197/93, hence this application can be disposed of following the same judgment. The operative portion of the judgment is extracted below:

"The learned counsel for the respondents produced before us the judgment of the

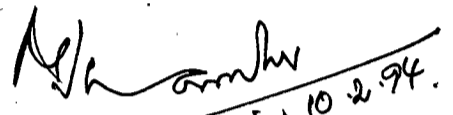
Principal Bench in O.A. 140/93 (Ranbir Singh Sohi V. Union of India & others). The question raised by the applicant in this case has been considered in that case and dismissed the original application.

Under the above circumstances, we are of the view that the decision relied on by the respondents would apply in this case and this case can be closed. Accordingly, we close the O.A."

2. We follow the judgment and close the application.
3. There shall be no order as to costs.



(S. KASIPANDIAN)
MEMBER (ADMINISTRATIVE)



(N. DHARMADAN)
MEMBER (JUDICIAL)

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